

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram**

- 1. Dr. Pramod Deo, Chairperson**
- 2. Shri R.Krishnamoorthy, Member**
- 3. Shri S.Jayaraman, Member**
- 4. Shri V.S. Verma, Member**

**Petition No. 36/2009  
(Suo-motu)**

**In the matter of**

Default in payment of Unscheduled Interchanges (UI) charges for the energy drawn in excess of the drawal schedule by Nagaland.

**And in the matter of**

Department of Power, Govt. of Nagaland, Kohima..... **Respondent**

**ORDER**

According to the Indian Electricity Grid Code (hereinafter referred to as "IEGC"), all regional constituents are required to pay Unscheduled Interchange (UI) charges for the energy drawn by them in excess of their respective drawal schedules. The UI accounts are issued by the Regional Power Committee (RPC) Secretariat on a weekly cycle. Clause 5 of Annexure-I of Chapter 6 of the IEGC clearly stipulates that payment of UI charges shall have a high priority and the concerned constituents shall pay the indicated amounts into the regional pool account operated by the RLDC within ten days of the issue of statement by the RPC Secretariat. Clause 7 of the said annexure further provides that if UI payments are delayed beyond 12 days from the date of issue of the statement,

the defaulting constituents shall have to pay simple interest @ 0.04% for each day of delay.

2. North Eastern Regional Load Despatch Centre vide its letter dated 9.1.2009, reported that a sum of Rs. 441.67 lakh was outstanding against the respondent as on 31.12.2008 on account of UI drawls after adjustment of Rs.21.48 lakh paid during December 2008. It has also been reported that as on 30.11.2008, the amount outstanding stood at Rs. 452.38 lakh.

3. From the above acts of the respondent, *prima facie* it appears that the respondent has not complied with the provisions of the IEGC. The respondent is hereby directed to show cause as to why action under Section 142 of the Act should not be taken against it for non-compliance of the provisions the IEGC in regard to timely payments of UI charges.

4. List on 26.3.2009 for further directions.

5. Officer-in-charge of NERLDC or his representative shall assist the Commission in the proceedings.

<b>Sd/-</b> <b>(V.S. Verma)</b> <b>Member</b>	<b>Sd/-</b> <b>(S. Jayaraman)</b> <b>Member</b>	<b>Sd/-</b> <b>(R. Krishnamoorthy)</b> <b>Member</b>	<b>Sd/-</b> <b>(Dr. Pramod Deo)</b> <b>Chairperson</b>
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**New Delhi, dated the 25<sup>th</sup> February 2009**